National Company Law Tribunal

Allahabad Bench

CP NO. 106/ND/2012

ATTENDENCE-CUM-ORDER SHEET OF THE HEARING OF ALLAHABAD BENCH OF THE NATIONAL COMPANY LAW TRIBUNAL ON 25.04.2017

NAME OF THE COMPANY: MIS Janamandal PV t Ltd vs Poonam gupta.
SECTION OF THE COMPANIES ACT: U/S 397/398 of Companies aut of 1956

SI. NO	O. Name De	esignation	Representation	Signature
<u>1.</u>	Ashish Ur, Snivastav	Adv.	Chionel	AP2
<u>2.</u>	Dr. Pawon Jaisw J	PCMA	Respondant	8
3.	Nidhi Singh	Adm	Respondant Respector 1	aish
4-	Vimel Topler to,	Pdo	Replication (Des-

Order Dated 25.04.2017 CP NO 106/ND/2012 M/s Jan Mandal V/s Poonam

Gupta

Parties are represented by their respective counsel. Shri Ashish Kumar Srivastava represents for company petitioner, Dr. Pawan Jaiswal PCAMA represents for respondent.

The case is taken up today and its fixed for filing report of the Regional Director (NR) in respect of inspection to be carried as per the direction of Hon'ble NCLAT and this Tribunal. However, his reports is still awaited.

Meanwhile Dr. Pawan Jaiswal brought to our notice an order dated 24.04.2017 passed by Hon'ble NCLAT observing such that this Tribunal is expected to finally dispose of the matter within 2 weeks and if required, by fixing hearing on day to day basis.

In the light of above stated observation of the Hon'ble NCLAT the case is fixed for hearing on day to day basis.

That apart, The Regional Director (N.R) is directed to furnish his report, if any by 27.04.2017. A copy of this order be communicated to the RD through the OL. The Registry is directed to provide a copy of this order immediately to the office of the OL.

At the request of the company petitioner counsel of C.P NO 106,107,108/ND/2012 the other connected matter CP NO 120/ND/2012, CP NO 121/ND/2012 are clubbed together for the purpose of hearing. These case to be listed also on 27.04.2017 in after lunch session.

The matter be listed on 27.04.2017

Date- 25/04/2017

Shri H.P. Chaturvedi (Member Judicial)